

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
Appeal No. 256/252/ND/2023

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
Registrar of Companies (Ezee Flights Travel Pvt Ltd)	...	Respondent

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant/Income Tax Department is present through VC and seeks some time to take steps to serve the notice on the Respondents. The Appellant is permitted to take steps to serve the notice on the Respondents by all modes including paper publication. List the matter on **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)